

**CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH**

Original Application No. 040/00121/2021

Date of order: This the 10th day of May 2021

**THE HON'BLE SMT. MANJULA DAS, JUDICIAL MEMBER
THE HON'BLE MR. NEKKHOMANG NEIHSIAL, MEMBER (A)**

Miss Priyanka Mallik
Daughter of Prasun Kanti Mallik
Resident of Railway Quarter No 14/B
Account Colony, Guwahati-12,
Kamrup (M), Guwahati, Assam.



.....**Applicant**

By Advocate(s): None

-VS-

1. The Union of India
Represented by General Manager
N.F. Railway, Maligaon, Kamrup (M)
Guwahati, Assam.
2. The North East Railway Represented
by the General Manager (Personal)
N.F. Railway, Maligaon,
Guwahati- 781001.
3. The Divisional Railway Manager
(Personal) N.F. Railway, Lumding
PIN 782447.

.....**Respondents**

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ORDER (ORAL)

MANJULA DAS, JUDICIAL MEMBER:

The instant O.A. has been preferred by the applicant under Section 19 of the Administrative Tribunals Act, 1985 seeking for the following reliefs:

“8.1 Your applicant prays that this Hon’ble Tribunal may be please admit this application, call for the records of the case and on perusal of records and hearing the parties be pleased to grant the following reliefs to the applicants.

To dispose the Representation dated 3.2.2021 submitted by the applicant to the Respondent No. 3

8.2 Cost of the application

8.3 Any other reliefs as this Hon’ble Tribunal may deem fit and proper.”

2. None present on behalf of the applicant. From the perusal of records, it is noted that the applicant in the instant O.A. is basically asking for a direction upon the respondent authorities more particularly respondent No. 3 i.e. the Divisional Railway Manager (P), N.F. Railway, Lumding for disposal of her pending representation dated 03.02.2021. Hence, without going into the merit of the case and without issuing notice upon the

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respondents, we deem fit and proper to dispose of the O.A. by directing the respondent authority particularly respondent No. 3 [the Divisional Railway Manager (P), N.F. Railway, Lumding] to dispose of the pending representation dated 03.02.2021 by passing a reasoned and speaking order within a period of three month from date of receipt a copy of this order. Ordered accordingly.



3. It is made clear that whatever decision to be passed by respondent No. 3 shall be communicated to the applicant forthwith.
4. With the above directions, O.A. stands disposed of accordingly at the admission stage. No order as to costs.

(NEKKHOMANG NEIHSIAL)
MEMBER (A)

(MANJULA DAS)
MEMBER (J)

BD

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